

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 249/MP/2022**

Subject : Petition for seeking direction to the Respondents to pay capacity charges and interest on delay in payment of capacity charges and energy charges in terms of PPA dated 13.3.1997.

Petitioner : Lanco Kondapalli Power Limited

Respondents : Andhra Pradesh Power Coordination Committee and 5 others

Date of Hearing : **14.2.2023**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Purna Priyadarshini, Advocate, LKPL  
Shri Atharva Gaur, Advocate, LKPL  
Shri Sidhant Kumar, Advocate, AP Discoms  
Ms. Manyaa Chandok, Advocate, AP Discoms  
Shri D. Abhinav Rao, Advocate, TSSPDCL  
Shri Rahul Jajoo, Advocate, TSSPDCL

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed for seeking direction to the Respondents to pay capacity charges for the period from 21.1.2000 to 1.1.2001 along with interest due to delay in payment of capacity charges and energy charges, from 9.2.2001 to this date, in terms of PPA.

2. The learned counsel for the Respondent, AP Discoms, while pointing out that the present petition is not maintainable, submitted that the Respondent may be permitted to file its reply in the matter. Similar submission was made by the learned counsel for the Respondent, TSSPDCL.

3. The Commission, after hearing the parties, directed as under:

(a) Admit and issue notice;

(b) The Respondents to file their replies on merits as well as maintainability, on or before **20.3.2023**, after serving copy on the Petitioner, who may, file its rejoinder, if any, by **7.4.2023**. The parties are to complete their pleadings within the due dates mentioned and no extension of time shall be granted.

4. The petition shall be listed for hearing on **4.5.2023**.

**By order of the Commission**

Sd/-  
(B. Sreekumar)  
Joint Chief (Law)

